

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

**R.A. No. 1/2020
IN
O.A. No. 207/2020**

Date of decision: 22.7.2020

**Hon'ble Mr. Dinesh Sharma, Member (A)
Hon'ble Smt. Hina P. Shah, Member (J)**

Garima Singh D/o Shri Ratan Singh W/o of Shri Ravinder Prakash Arya, aged about 41 years resident of 602-D, Hanuman Nagar Extension, Vishwamitra Marg, Sirsi Road, Jaipur-302012 (Raj.)

(Review Petitioner is holding the post of Senior Audit Officer – "Group A")

...Review Applicant.

(Presented by : Shri Tanveer Ahmed)

Versus

1. Union of India through the Comptroller & Auditor General of India Pocket-9, Deen Dayal Upadhyaya Marg, New Delhi-110124.
[E-mail: cagoffice@cag.gov.in]
2. The Principal Director, Regional Training Institute Jaipur, Indian Audit & Accounts Department, A.G.Colony, Bajaj Nagar, Jaipur-302015 (Rajasthan).
[E-mail: rtijaipur@cag.gov.in]
3. The Senior Administrative Officer, Regional Training Institute Jaipur, Indian Audit & Accounts Department, A.G.Colony, Bajaj Nagar, Jaipur-302015 (Rajasthan).
[E-mail: rtijaipur@cag.gov.in]
4. The Principal Accountant General Gujarat, Audit Bhawan, Commerce six Roads, Opposite Ishwar Bhawan, Navrangpura, Ahmedabad, Gujarat 380009.
[E-mail: agaugejrat1@cag.gov.in]
5. Sh. Vinod Kumar Sharma, (Senior Audit Officer), R/o E-291, Vaishali Nagar, Jaipur-302021 (Rajasthan).
[E-mail: sharmavk.raj.sca@cag.gov.in]

...Respondents.

(2)

ORDER (By Circulation)

Per: Dinesh Sharma, Member (A)

The present Review Application has been filed by the applicant for review of the order dated 16.06.2020 passed by this Tribunal in OA No. 207/2020.

2. We have gone through the R.A. No new ground other than what were already raised in the OA, are mentioned in this R.A. The Tribunal's order sought to be reviewed had already taken these matters into consideration and had come to the conclusion that the applicant had no legally enforceable right in this matter. The order does not suffer from any error apparent on the face of record or any mistake of fact serious enough to warrant a review under the provisions for such review. Hence the R.A. deserves to be dismissed.

3. In such a situation, we do not find any valid ground warranting review of the order dated 16.06.2020 and, therefore, the Review Application is hereby dismissed in circulation.

(Hina P. Shah)
Member (J)

(Dinesh Sharma)
Member (A)

/kdr/